

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

This the **02nd** day of *January, 2018*.

**HON'BLE DR. MURTAZA ALI, MEMBER (J).**  
**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A).**

Original Application Number. 330/1344/2014.

Balendra Kumar Dixit, son of Sri Deo Krishan Dixit, resident of A-434 Sector-47, Noida.

.....Applicant.

**VER S U S**

1. Union of India through Secretary of Ministry of Finance, Department of Revenue, Government of India, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Government of India, Ministry of Finance, Department of Revenue, New Delhi.
3. The Chief Commissioner of Income Tax, Ghaziabad.
4. Rekha Goyal, Chief Commissioner, Income Tax, Ghaziabad.

.....Respondent

Advocate for the applicant : Shri B.N. Singh  
Advocate for the Respondent : Shri S.N. Chatterji

**ORDER**

**(Delivered by Hon'ble Dr. Murtaza Ali, J.M)**

Heard Shri M.K. Yadav, proxy for Shri B.N. Singh, counsel for the applicant and Shri V.N. Pandey, proxy for Shri S.N. Chatterji, counsel for respondents.

2. At the outset, the learned counsel for the applicant has submitted that the O.A has become infructuous as the applicant has already retired.

3. In view of the statement of the counsel for the applicant, O.A is dismissed as having become infructuous.

**MEMBER- A.**

**MEMBER- J.**

Anand...